

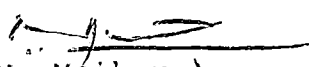
Pankaj Banga Vs. Union of India & Ors.

10.7.1990

Present: Mr. Amit Sehtey, counsel for applicant.

ORDER

Applicant has filed MP No. 1549/90 in which he has stated that his grievance is being looked into sympathetically by the Respondents and on this ground he seeks permission to withdraw the main Application. After hearing the learned counsel for the applicant and going through the M.P, Applicant is allowed to withdraw the main Application. Application is, therefore, dismissed as withdrawn. Let a copy of this order be given dasti to the learned counsel for the applicant.


(M.M. Mathur)
Administrative Member


(P.K. Kartha)
Vice Chairman